

Hon. D. S. Misra, AM
Hon. G. S. Sharma, JM

Heard. Issue notice to the
respondents to show cause within
a month as to why the petition
be not admitted.

Am

JM

27.4.1987
v.c.

Am. 27-5-87

Hon. K. S. Puttaswamy, v.c.
Hon. A. Joha, A.M.

A.Smit.

For orders see our
order of date passed on the
order-sheet.

v.c.

A.M.

12.11.87.
M.

Hon. Justice K. Nalk, v.c.
Hon. K. J. Ramen, A.M.

The applicant's counsel
was reported to have expired and
the proceedings for proper representa-
tion of the applicant have been
pending since 31.5.89. Notice sent
to the applicant by name either
to appoint another lawyer or to be
present in person was sent by Registered
post on 6.6.89, but according to the
office report it has not been received
back. It is presumed served.

Since nobody is making
appearance on behalf of the applicant
the application is dismissed for default
of the applicant.

13.12.89
M.

Am
A.M.

v.c.

21-12-89
Copy of order prepared
v